

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No.4
110(ND)/2009

IN THE MATTER OF:

Abinash Chander Mahajan & Ors. Petitioner/Applicant
Vs.
M/s. Vikas Promoters Pvt. Ltd. & Ors. Respondent

Order under Section 397/398 of the Companies Act, 2013

Order delivered on 02.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Vikrant Singh Bloria, Adv.
For the Adv. : Mr. Anurag Kulharia, Adv.
Commissioner

ORDER

Ld. Counsel Mr. Vikrant Singh Bloria appeared through VC on behalf of the Petitioner and sought an adjournment.

At request and with consent of the parties, list the matter along with all the other pending applications for a physical hearing **on 25.07.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

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(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)